

- (v) The papers are despatched through courier service.
- (vi) Entry of visitors in the Examination Section has been prohibited. Visitors are required to contact the Director for making enquiries concerning examination.

scheduled tribes employees and displaced persons, category-wise;

(c) the number of pending cases of displaced person for employment in the Central Coalfields Limited;

(d) the time by which all the pending cases of displaced persons will be settled; and

(e) when the back-log of vacancies of scheduled castes/scheduled tribes in the Central Coalfields Limited will be filled up?

### **Employees in Central Coalfields Limited**

1901. SHRI SHIBU SOREN: Will the Minister of ENERGY be pleased to state:

- (a) the total number of employees of the Central Coalfields Limited, Category-wise;
- (b) the total number of scheduled castes/

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The total number of employees of the Central Coalfields Limited, category-wise, is indicated below:

(As on 1-7-1990)

<i>Category</i>		<i>Strength</i>
	<i>1</i>	<i>2</i>
(i)	Officers	3046
(ii)	Monthly rated	18361
(iii)	Daily rated	46374
(iv)	Piece rated	31661
(v)	Casuals	685
		1000127
(vi)	Strength of Coal Mines Welfare Organisation. (Taken over by CCL)	173
	<b>Total</b>	<b>100300</b>

(b) The total number of employees belonging to Scheduled Castes/Scheduled

Tribes, Group-wise, is indicated below:

Group	Scheduled Castes	Scheduled Tribes
A	60	70
B	210	139
C	13650	10012
D	6277	5235
Sweepers	1707	
<b>Total</b>	<b>21904</b>	<b>15457</b>

Presently, 3875 land losers are in employment in Central Coalfields Limited.

(c) and (d). Fourteen cases of displaced persons are pending for employment in Central Coalfields Limited. These cases are expected to be settled soon

(e) Government have already issued instructions to clear backlog of vacancies pertaining to Scheduled Castes/Scheduled Tribes by the end of September, 1990.

#### **Selling Prices of Petroleum Products**

1902. SHRI KAILASH MEGHWAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) how are basic ceiling selling prices, ex-storage point price, of the major petroleum products fixed by Government and whether these prices are the same for all the storage points in the country both at main port and upcountry installations;

(b) if not, the differences and the reasons thereof;

(c) the constituents of the basic ceiling

selling prices and do they include the element of gross profits in each major products of the companies;

(d) if so, the quantum of profits allowed by Government to the oil companies; and

(e) whether there is any relationship between the basic ceiling selling price and the C.I.F. if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) The basic ceiling selling prices (ex-storage point prices) of petroleum products take into consideration the input cost of crude, refining cost and return on the investments in the refineries, the costs of marketing and return on the investments in the Marketing Companies. Cross subsidies based on various Socio-economic considerations are also taken into account in determining the ex-storage point prices of petroleum products.

The basic ceiling selling prices of major petroleum products are uniform at all refinery points. The prices at up country locations and depots are determined on the basis of the price at the nearest refinery point plus the